



RBI/2015-16/134

DBR. AML. No. 1064/14.06.001/ 2015-16

July 17, 2015

The Chairpersons/ CEOs of all Scheduled Commercial Banks/ Regional Rural Banks/ Local Area Banks/ All India Financial Institutions/ all NBFCs/ All Primary (Urban) Co-operative Banks /State and Central Co-operative Banks (StCBs / CCBs) /All Payment System Providers/ System Participants and Prepaid Payment Instrument Issuers/ All authorised persons including those who are agents of Money Transfer Service Scheme

Dear Sir/ Madam,

Implementation of Section 51-A of Unlawful Activities Prevention Act (UAPA), 1967-16th Update of AI-Qaida Sanctions List

Please refer to our [circular DBR. AML. No. 219/14.06.001/2015-16 dated July 3, 2015](#) on the captioned subject releasing the 15th update dated June 26, 2015 regarding UNSCR 1267(1999)/ 1989(2011) Committee's AI Qaida Sanctions List.

2. Ministry of External Affairs (MEA), UNP Division has forwarded the 16th update dated July 10, 2015 regarding amendment to one entry of the sanction list ([copy enclosed](#)). Press release pertaining to the 16th update of July 10, 2015 is available at: <http://www.un.org/press/en/2015/sc11965.doc.htm>

A link to updated list of individuals and entities linked to AI Qaida is available at: <http://www.un.org/sc/committees/1267/1267.pdf>

3. Regulated Entities (REs) are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

4. REs are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular DBOD.AML.BC. No. 44/14.01.001/2009-10 dated September 17, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

बैंकिंग विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 13वीं मंजिल, शहीद भगत सिंह मार्ग, मुंबई - 400 001

फोन: 022-22701203, फैक्स: 022-22701239, ईमेल: cgmail@rbi.org.in, वेबसाइट: www.rbi.org.in

Department of Banking Regulation, Central Office, Central Office Building, 13th Floor, Shahid Bhagat Singh Marg, Fort, Mumbai - 400 001

Phone : 022-22701203, Fax : 022-22701239, E-mail : cgmail@rbi.org.in, Website : www.rbi.org.in

हिंदी आसान है, इसका प्रयोग बढ़ाएँ

5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circular dated September 17, 2009, mentioned above.

6. A link of press releases in which the relevant changes to the list are announced are posted on the Committee's website at the following URL:

<http://www.un.org/sc/committees/1267/pressreleases.shtml>

Yours faithfully,

(Thomas Mathew)
General Manager
Encl.: as above